

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No. 421 of 2019

In the matter of

Virendra Kumar

V/s

State of Punjab

Factual / Action Taken Report on behalf of Punjab Pollution Control Board and District Magistrate Fazilka in compliance of order dated 2.7.2019.

RESPECTFULLY SHOWETH

1. That briefly submitted the background of the case is that the Punjab Pollution Control Board after taking into consideration worsening air quality index during the period October to December in the State had issued directions vide order dated 9.4.2018 to the effect that the Brick Kilns shall restrict the firing period from 1st of February to 30th of September and shall not operate the Brick Kilns for the period from 1st of October, 2018 to 31st January, 2019 in order to improve the ambient air quality in the State. The order of the Board was challenged by M/s Billa Bricks, Hoshiarpur by filing an appeal under section 31 of the Air (Prevention & Control of Pollution) Act, 1981 before the Appellate Authority. The Appellate Authority vide order

Sundil Singh

dated 1.10.2018 had set aside the directions dated 9.4.2018 issued by the Punjab Pollution Control Board.

2. That the order of the Appellate Authority dated 1.10.2018 was challenged before the Hon'ble National Green Tribunal by the Punjab Brick Kiln Owners Association by filing Appeal no. 251 of 2018. The Hon'ble Tribunal vide order dated 24.10.2018 had set aside the order of the Appellate Authority and made it clear that the Brick Kilns will remain closed till 31.1.2019 and can start operating only after installing the new technology.
3. That in compliance to the order dated 24.10.2018 passed by the Hon'ble Tribunal, in Appeal No. 251 of 2018, the Board had issued a public notice in various newspapers on 2.11.2018 for implementation of orders of the Hon'ble Tribunal (**Annexure-A**). The Board has accordingly decided to take action for the closure, revocation of consent to operate granted under the Air (Prevention & Control of Pollution) Act, 1981 and cancellation of licenses of the defaulter brick kilns by the respective District Food Supplies and Consumer Affairs (DFSC) under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 which have started the operation without adopting the induced / high draft technology with zig-zag firing arrangement.
4. That it is pertinent to mention here that both Fazilka and Sri Muktsar Sahib are districts in the State of Punjab. District Fazilka falls in the area and jurisdiction of Regional Office of the Punjab Pollution Control Board at Faridkot, whereas District Sri Muktsar falls in the area and jurisdiction of Regional Office, Bathinda. The allegations made by the applicant against the officer of the Board in the *Sundd Sundd*

application addressed to the Hon'ble National Green Tribunal which has been treated as O.A No. 421 of 2019 are baseless and there is no substance in the said allegation.

5. That further it is submitted that the brick kilns having old technology and operating without conversion to Induced Draft Technology with zig zag setting in violation of the order dated 24.10.2018 of the Hon'ble Tribunal were regularly checked by various offices of the Board in the State. The status of District Fazilka and Sri Muksar Sahib may kindly be read as under:

a) District Fazilka

A total number of 165 brick kilns have been installed in the area of District Fazilka. After the orders dated 24.10.2018 were issued by the Hon'ble National Green Tribunal, New Delhi in Appeal no. 251 of 2018, the Board had issued directions under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to 32 number of brick kilns, who were found operating without converting the brick kilns to induced draft technology with zig-zag setting and a copy of the said directions was endorsed to the District Food and Civil Supplies Controller, Fazilka with a direction to cancel the licence of the said brick kilns. The District Food and Civil Supplies Controller vide written communication dated 01.08.2019 has informed the office of the Board that the matter was under consideration of the Government of Punjab and the Council of Ministers in its meeting held on 06.03.2019 has granted time for

Sunil Singh

conversion of brick kilns to new technology up to 30.09.2019. A copy of English translation of written communication dated 1.8.2019 as received from the office of District Food and Civil Supplied Controller, Fazilka is enclosed herewith as **Annexure-B**. With regard to the time granted by the State Government for conversion of Brick kilns to new technology upto 30.9.2019, the facts enumerated in the following paragraph may kindly be read.

b) District Sri Muktsar Sahib

Total number of Brick kilns in district Sri Muktsar Sahib is 98 and Board had issued directions under section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 to 19 number brick kilns falling in District Sri Muktsar Sahib for closure.

6. That after considering the order dated 22.01.2019 of the Hon'ble Tribunal passed in another matter- O.A. No. 718 of 2017 titled as Anil Kumar v/s Union of India and other factors, the Council of Minister (in its meeting held on 6.3.2019) and the State Government decided to regulate the process of conversion of Brick Kilns to Induced Draft Technology with zig zag setting by issuing comprehensive guidelines and directions under section 5 of the Environment (Protection) Act, 1986 to various Departments and other organizations in order to ensure the time-bound conversion of all brick kilns to induced draft technology with zig-zag setting. However, with the enforcement of Model Code of Conduct for

Surend J Surend

Parliamentary Elections- 2019 on 10th of March 2019, the said directions were issued after the completion of Model Code of Conduct by way of order of the State Government, Department of Science, Technology & Environment vide no.10/48/2019-STE(5)/1491442/1 dated 28.05.2019(**Annexure-C**), wherein brick kilns, not located in non-attainment cities were granted time up to 30.09.2019 for conversion to induced draft zig zag technology along with environmental compensation w.e.f. 01.02.2019 based on the 'polluter pays principle'.

7. That the Punjab Pollution Control Board is making continuous and sincere efforts to comply with the orders of the Hon'ble Tribunal from time to time.
8. That the present Status / Action Taken Report is hereby submitted for kind perusal, consideration and appropriate orders of this Tribunal.

Sundh Singh
**Environmental Engineer,
Punjab Pollution Control Board,
Regional Office, Faridkot (Punjab)**

[Signature]
**District Magistrate,
Fazilka (Punjab)**

The Tribune

4/11/2018

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The Jalandhar Press

Punjab Pollution Control Board
Vatavaran Bhawan, Nabha Road, Patiala
Phone: 0175-2302392, Fax: 0175-2302392
Web: www.ppcb.gov.in

KIND ATTENTION:
BRICK KILN OWNERS (BKO'S) IN THE STATE OF PUNJAB
ORDER OF HON'BLE NATIONAL GREEN TRIBUNAL

It is for the information of all concerned that Hon'ble National Green Tribunal vide its order dated 24.10.2018, passed in Appeal No. 251 of 2018 has issued directions that all the brick kilns in the State of Punjab shall remain closed till 31.01.2019 and can only start operating after the installation of new technology.

All the brick kiln owners in the State of Punjab are hereby directed for meticulous compliance of above directions of Hon'ble National Green Tribunal failing which strict action as deemed fit under the provisions of Air (Prevention & Control of Pollution) Act, 1981 shall be taken against the defaulting brick kiln owners.

Through this public notice, it is also to inform that the consent to operate u/s 21 of the Air Act, 1981 earlier granted to the respective brick kilns shall remain suspended till 31.01.2019 and till the upgradation/replacement of brick kilns with Zig-Zag Technology for which a completion certificate issued by the Punjab State Council For Science & Technology (PSCST), Chandigarh/Central Building Research Institute (CBRI), Roorkes shall be submitted to the concerned Regional Office of Punjab Pollution Control Board.

(E. Krupesh Garg),
Member Secretary.

RUNJAB POLLUTION CONTROL BOARD
VATAVARAN BHAWAN, NABHA ROAD, PATIALA
Phone: 0175-2302392, FAX: 0175-2302392 Web: www.ppcb.gov.in

PUBLIC NOTICE
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(E. Krupesh Garg),
Member Secretary.

ਮਸ਼ੀਤ

ਗੁਰਮਤਿ ਸੁਚਨਾ

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
ਵਾਤਾਵਰਨ ਭਵਨ, ਨਾਭਾ ਰੋਡ, ਪਟਿਆਲਾ
ਫੋਨ : 0175-2302392, ਫੈਕਸ : 0175-2302392, ਵੈਬ ਸਾਈਟ: www.ppcb.gov.in

ਜਨਤਕ ਸੁਚਨਾ

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਹੁਕਮ ਅਨੁਸਾਰ ਪੰਜਾਬ ਰਾਜ ਵਿੱਚ ਡੈੱਠਾ ਮਾਲਕਾਂ (ਬੀਕੋਓਸ) ਦੇ ਧਿਆਨ ਵਿੱਚ :

ਸਾਰੇ ਸਬੋਧਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵਲੋਂ ਮਿਤੀ 24.10.2018 ਨੂੰ ਅਪੀਲ ਨੰ. 251 ਆਰ 2018 ਦੇ ਫਾਸਟ ਟ੍ਰਾਕ ਅਨੁਸਾਰ ਇਹ ਨਿਰਦੇਸ਼ ਮਾਰੀ ਗਈ ਹੈ ਕਿ ਪੰਜਾਬ ਰਾਜ ਦੇ ਸਾਰੇ ਡੈੱਠੇ 31.01.2019 ਤੱਕ ਬੰਦ ਰਹਿਣਗੇ ਅਤੇ ਇਸ ਪਿੱਛੇ ਸਿਰਫ਼ ਨਵੀਂ ਤਕਨੀਕੀ ਸਹਾਇਕ ਥਾਂ ਖਾਣੂ ਥਾਂ ਸਾਫ਼ ਕੀਤੇ ਹਨ।

ਪੰਜਾਬ ਰਾਜ ਦੇ ਸਾਰੇ ਡੈੱਠਾ ਮਾਲਕਾਂ ਨੂੰ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਉਪਦੇਸ਼ ਦਰਜਾਏ ਨਿਰਦੇਸ਼ ਦੀ ਪਾਲਣਾ ਕਰਨ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤੇ ਗਏ ਹਨ ਕਿ ਉਹ ਆਪਣੇ ਡੈੱਠੇ ਦੇ ਆਪਣੇ ਡੈੱਠੇ ਨੂੰ ਆਪਣੇ ਡੈੱਠੇ ਦੇ ਡੈੱਠੇ ਪੰਜਾਬ ਸਟੇਟ ਕੌਂਸਲ ਫਾਰ ਸਾਇੰਸ ਐਂਡ ਟੈਕਨੋਲੋਜੀ (ਪੀਐਸਸੀਐਸਟੀ), ਚੰਡੀਗੜ੍ਹ/ਸੈਂਟਰਲ ਬਿਲਡਿੰਗ ਰਿਸ਼ਰਚ ਇੰਸਟੀਚਿਊਟ (ਸੀਬੀਆਰਆਈ), ਰੂਰਕੇ ਵਲੋਂ ਜਾਰੀ ਕੀਤੇ ਸਹੀਦੀਵੀਟ, ਸੰਪੂਰਨ ਪਿਰਕੀ ਦਫ਼ਤਰ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਿਖੇ ਸਮੀਖਿਤ ਕਰਵਾਉਣਗੇ।

(E. Krupesh Garg),
ਮੈਂਬਰ ਸੀਕਰਟਰੀ

ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ
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ਜਨਤਕ ਸੁਚਨਾ

ਪੰਜਾਬ ਰਾਜ ਵਿੱਚ ਡੈੱਠਾ ਮਾਲਕਾਂ (ਬੀਕੋਓਸ) ਦੇ ਧਿਆਨ ਵਿੱਚ :

ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਹੁਕਮ ਅਨੁਸਾਰ ਪੰਜਾਬ ਰਾਜ ਵਿੱਚ ਡੈੱਠਾ ਮਾਲਕਾਂ (ਬੀਕੋਓਸ) ਦੇ ਧਿਆਨ ਵਿੱਚ :

ਸਾਰੇ ਸਬੋਧਤਾ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਵਲੋਂ ਮਿਤੀ 24.10.2018 ਨੂੰ ਅਪੀਲ ਨੰ. 251 ਆਰ 2018 ਦੇ ਫਾਸਟ ਟ੍ਰਾਕ ਅਨੁਸਾਰ ਇਹ ਨਿਰਦੇਸ਼ ਮਾਰੀ ਗਈ ਹੈ ਕਿ ਪੰਜਾਬ ਰਾਜ ਦੇ ਸਾਰੇ ਡੈੱਠੇ 31.01.2019 ਤੱਕ ਬੰਦ ਰਹਿਣਗੇ ਅਤੇ ਇਸ ਪਿੱਛੇ ਸਿਰਫ਼ ਨਵੀਂ ਤਕਨੀਕੀ ਸਹਾਇਕ ਥਾਂ ਖਾਣੂ ਥਾਂ ਸਾਫ਼ ਕੀਤੇ ਹਨ।

ਪੰਜਾਬ ਰਾਜ ਦੇ ਸਾਰੇ ਡੈੱਠਾ ਮਾਲਕਾਂ ਨੂੰ ਮਾਨਯੋਗ ਨੈਸ਼ਨਲ ਗਰੀਨ ਟ੍ਰਿਬਿਊਨਲ ਦੇ ਉਪਦੇਸ਼ ਦਰਜਾਏ ਨਿਰਦੇਸ਼ ਦੀ ਪਾਲਣਾ ਕਰਨ ਲਈ ਨਿਰਦੇਸ਼ ਦਿੱਤੇ ਗਏ ਹਨ ਕਿ ਉਹ ਆਪਣੇ ਡੈੱਠੇ ਦੇ ਆਪਣੇ ਡੈੱਠੇ ਨੂੰ ਆਪਣੇ ਡੈੱਠੇ ਦੇ ਡੈੱਠੇ ਪੰਜਾਬ ਸਟੇਟ ਕੌਂਸਲ ਫਾਰ ਸਾਇੰਸ ਐਂਡ ਟੈਕਨੋਲੋਜੀ (ਪੀਐਸਸੀਐਸਟੀ), ਚੰਡੀਗੜ੍ਹ/ਸੈਂਟਰਲ ਬਿਲਡਿੰਗ ਰਿਸ਼ਰਚ ਇੰਸਟੀਚਿਊਟ (ਸੀਬੀਆਰਆਈ), ਰੂਰਕੇ ਵਲੋਂ ਜਾਰੀ ਕੀਤੇ ਸਹੀਦੀਵੀਟ, ਸੰਪੂਰਨ ਪਿਰਕੀ ਦਫ਼ਤਰ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵਿਖੇ ਸਮੀਖਿਤ ਕਰਵਾਉਣਗੇ।

(E. Krupesh Garg),
ਮੈਂਬਰ ਸੀਕਰਟਰੀ

DPR01 Nov.18C-3113

ਵੱਲੋਂ,

ਜਿਲ੍ਹਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ, ਫਾਜ਼ਿਲਕਾ।

ਵੱਲੋਂ,

ਸਹਾਇਕ ਵਾਤਾਵਰਣ ਇੰਜੀਨੀਅਰ,
ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ, ਫਰੀਦਕੋਟ।

ਮੀਮੋ ਨੰ:-ਨਿ(ਸ)-2019/2368

ਮਿਤੀ: 1/2/2019

ਵਿਸ਼ਾ:-

Regarding compliance of the directions u/s 31-A of the Air(Prevention & Control of Pollution) Act, 1981 issued to the Brick kilns in compliance to the orders of Hon'ble National Green Tribunal, New Delhi in Distt. Fazilka.

ਹਵਾਲਾ ਆਪ ਜੀ ਦੇ ਪੱਤਰ ਨੰ: 3446 ਮਿਤੀ: 26-07-2019 ਦੇ ਸਬੰਧ ਵਿਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿਚ ਆਪ ਨੂੰ ਸੂਚਿਤ ਕੀਤਾ ਜਾਂਦਾ ਹੈ ਕਿ ਜਿਹਨਾਂ 32 ਭੱਠਿਆਂ ਦੀਆਂ ਕੰਨਸੈਂਟਾਂ ਆਪ ਵੱਲੋਂ ਰੱਦ ਕੀਤੀਆਂ ਗਈਆਂ ਹਨ (ਨੱਥੀ ਲਿਸਟ) ਉਹਨਾਂ ਵਿਚੋਂ ਇੱਕ ਭੱਠਾ ਕੈਸਲ ਹੈ ਅਤੇ ਇੱਕ ਭੱਠੇ ਦੀ ਸਪਲਾਈ ਮੁਅੱਤਲ ਕੀਤੀ ਗਈ ਸੀ ਇਸ ਤੋਂ ਇਲਾਵਾ ਬਾਕੀ ਦੇ 30 ਭੱਠਿਆਂ ਨੂੰ ਨੋਟਿਸ ਜਾਰੀ ਕੀਤੇ ਗਏ ਸਨ ਜਿਸ ਦਾ ਜਵਾਬ ਸਮੂਹ ਭੱਠਾ ਯੂਨੀਅਨ, ਜਿਲ੍ਹਾ ਫਾਜ਼ਿਲਕਾ ਰਾਹੀਂ ਦਿੱਤਾ ਗਿਆ ਕਿ ਇਹਨਾਂ ਮਸਲਿਆਂ ਦਾ ਹੱਲ ਕਰਨ ਲਈ ਯੂਨੀਅਨ ਦੀ ਗੱਲ ਬਾਤ ਮਾਨਯੋਗ ਮੁੱਖ ਮੰਤਰੀ ਜੀ ਦੇ ਪੱਧਰ ਤੇ ਅਤੇ ਕੇਂਦਰੀ ਮੰਤਰਾਲਾ ਪੱਧਰ ਤੇ ਚੱਲ ਰਹੀ ਹੈ ਜਿਸ ਲਈ ਉਹਨਾਂ ਦੁਆਰਾ ਇੱਕ ਮਹੀਨੇ ਦਾ ਸਮਾਂ ਮੰਗਿਆ ਗਿਆ ਸੀ। ਇਸ ਦੌਰਾਨ ਮਿਤੀ 06-03-2019 ਨੂੰ ਹੋਈ ਮੰਤਰੀ ਮੰਡਲ ਦੀ ਮੀਟਿੰਗ ਵਿਚ ਭੱਠਿਆਂ ਨੂੰ ਨਵੀਂ ਤਕਨੀਕ ਅਪਣਾਉਣ ਲਈ ਮਿਤੀ 30-09-2019 ਤੱਕ ਦਾ ਸਮਾਂ ਦੇ ਦਿੱਤਾ ਗਿਆ ਸੀ।

ਉਕਤ ਵਿਸ਼ਾ , ਚੰਡੀਗੜ੍ਹ ਦੇ ਮੀਮੋ ਨੰ:5ਸ(8-ਭਾਗ II) 2019/318-ਏ ਮਿਤੀ: 28-03-2019 ਅਤੇ ਮੀਮੋ ਨੰ:5ਸ(8-ਭਾਗ II) 2019/588-ਏ ਮਿਤੀ: 03-06-2019 ਰਾਹੀਂ ਜਾਰੀ ਹੋਈਆਂ ਹਦਾਇਤਾਂ ਦੀ ਕਾਪੀ ਇਸ ਪੱਤਰ ਨਾਲ ਨੱਥੀ ਕਰਕੇ ਆਪ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿਤ ਭੇਜੀਆਂ ਜਾਂਦੀਆਂ ਹਨ ਜੀ।

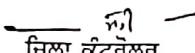
ਨੱਥੀ: ਉਕਤ ਅਨੁਸਾਰ


ਜਿਲ੍ਹਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ, ਫਾਜ਼ਿਲਕਾ।

ਪਿੱਠ ਅੰ.ਨੰ:-ਨਿ(ਸ)-2019/

ਮਿਤੀ

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਮਾਨਯੋਗ ਡਿਪਟੀ ਕਮਿਸ਼ਨਰ, ਫਾਜ਼ਿਲਕਾ ਜੀ ਨੂੰ ਸੂਚਨਾ ਹਿਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।


ਜਿਲ੍ਹਾ ਕੰਟਰੋਲਰ,
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ, ਫਾਜ਼ਿਲਕਾ।

| | NAME OF B.K.O. | VILLAGE | L.NO. | |
|----|-----------------------------------|-----------------------|-------|-------------------|
| 1 | Anil Kumar BKO | Ghubaya | 59 | Licence Canceled |
| 2 | Batra Industries | Usmen Khera | 53 | Licence Suspended |
| 3 | Surinder Bricks Industry | Miani Basti | 10 | Notice Issued |
| 4 | Batra Bricks Company | Balluana | 11 | Notice Issued |
| 5 | Bajaj BKO | Khuian Sarwar | 23 | Notice Issued |
| 6 | Surinder Kumar Batra | Arniwala Shekh Shuban | 25 | Notice Issued |
| 7 | Raj Kumar Batra BKO | Bajidpur Katian Wali | 28 | Notice Issued |
| 8 | Manpreet Gram Udyog Samiti | Doulat Pura | 42 | Notice Issued |
| 9 | S S Bricks company | Baghe ke Uttar | 47 | Notice Issued |
| 10 | Ahuja Bricks Company | Gobindgarh | 74 | Notice Issued |
| 11 | H.K Batra BKO | Ghallu | 76 | Notice Issued |
| 12 | J.V BKO | Ajam Wala | 84 | Notice Issued |
| 13 | The A D Gram Udyog Samiti (Regd.) | Chandmari | 94 | Notice Issued |
| 14 | Shiv Bricks Industries | Masid Dhani | 150 | Notice Issued |
| 15 | Akal Sahai Gram Udyog Samiti | Khuian Sarwar | 157 | Notice Issued |
| 16 | Shiv Bricks Suppliers | Gobindgarh | 161 | Notice Issued |
| 17 | Ganesh Bricks Company | Danger Khera | 167 | Notice Issued |
| 18 | The Urang Gram Udyog Samiti | Kundal | 168 | Notice Issued |
| 19 | Milkh Raj & Sons BKO | Saidan Wali | 200 | Notice Issued |
| 20 | Guru Kirpal Divya Shakti Bricks | Ghallu | 206 | Notice Issued |
| 21 | Ganpati Bricks Industry | Churi Wala Dhanna | 228 | Notice Issued |
| 22 | S.K.Batra BKO. | Bajidpur Katian Wali | 229 | Notice Issued |
| 23 | Parjapat Int Udyog | Jhotian wali | 243 | Notice Issued |
| 24 | Seema Bricks Industry | Killian Wali | 245 | Notice Issued |
| 25 | Krishna Bricks Company | Ratta Khera | 282 | Notice Issued |
| 26 | Kissan Bricks Industries | Pir Baksh Chohan | 290 | Notice Issued |
| 27 | Raj Kamboj Bricks Co. | Koriyan wali | 293 | Notice Issued |
| 28 | Balaji Bricks Company | Bhagsar | 295 | Notice Issued |
| 29 | C.M Bricks Company | Chak Totian Wala | 318 | Notice Issued |
| 30 | B K Bricks | Jandwala Kharta | 319 | Notice Issued |
| 31 | Nokhwal Bricks Suppliers | Doulat Pura | 321 | Notice Issued |
| 32 | Baba Kali Dass Bricks Industries | Chandmari | 330 | Notice Issued |

ਪੰਜਾਬ ਸਰਕਾਰ
ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ,
(ਸਪਲਾਈ ਸ਼ਾਖਾ)

ਵਾਲੇ

ਡਾਇਰੈਕਟਰ, ਖੁਰਾਕ ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ
ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ, ਪੰਜਾਬ।

ਸੇਵਾ ਵਿਖੇ,

ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ,
ਪੰਜਾਬ ਰਾਜ ਵਿੱਚ।

ਮੀਮੋ ਨੰ: 58(8-ਭਾਗ II)-2019/3/8A
ਮਿਤੀ: 28/03/2019.

ਵਿਸ਼ਾ:- ਭੱਠਾ ਮਾਲਕਾਂ ਨੂੰ ਆਉਣ ਵਾਲੀਆਂ ਮੁਸ਼ਕਲਾਂ ਸਬੰਧੀ ਮੰਗ ਪੱਤਰ ਸਬੰਧੀ।

ਹਵਾਲਾ ਜਨਰਲ ਸੈਕਟਰੀ ਬਿਕਸ ਕਿੱਲਨ ਆਨੌਰਜ਼ ਐਸੋਸੀਏਸ਼ਨ (ਰੀਜ) ਮਿਤੀ: 09.01.2019 ਅਤੇ
ਜਿਲਾ ਕੰਟਰੋਲਰ ਗੁਰਦਾਸਪੁਰ ਦੇ ਪੱਤਰ ਨੰਬਰ: ਨਿ(ਸ)-2019/154, ਮਿਤੀ: 05-02-2019 ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ
ਵਿੱਚ।

2. ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ ਬੋਰਡ ਵੱਲੋਂ ਜਿਨ੍ਹਾਂ ਭੱਠਿਆਂ ਨੂੰ ਜਾਰੀ ਕੀਤੀ
ਗਈ ਕੰਸੈਂਟ ਨੂੰ ਕੈਂਸਲ ਕੀਤਾ ਗਿਆ ਹੈ, ਉਨ੍ਹਾਂ ਭੱਠਿਆਂ ਦੇ ਲਾਇਸੈਂਸ ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ-ਕਮ-ਲਾਇਸੈਂਸਿੰਗ
ਅਥਾਰਟੀ ਪੰਜਾਬ ਰਾਜ ਵੱਲੋਂ ਮੁਅੱਤਲ ਕੀਤੇ ਗਏ ਹਨ, ਉਨ੍ਹਾਂ ਭੱਠਿਆਂ ਸਬੰਧੀ ਜੇਕਰ ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਕੰਟਰੋਲ
ਬੋਰਡ/ਵਿਗਿਆਨ, ਤਕਨੋਲੋਜੀ ਅਤੇ ਵਾਤਾਵਰਨ ਵਿਭਾਗ ਪੰਜਾਬ ਵੱਲੋਂ ਜਾਰੀ ਪੱਤਰ ਅਨੁਸਾਰ ਪੁਰਾਣੇ (ਬਿਨਾਂ ਜਿਗ-ਜੈਗ ਤੋਂ
ਜਾਂ ਨਵੀਂ ਤਕਨੋਲੋਜੀ ਜਿਗ-ਜੈਗ ਅਪਣਾ ਲਈ ਹੈ) ਉਨ੍ਹਾਂ ਭੱਠਿਆਂ ਨੂੰ ਚਲਾਉਣ ਸਬੰਧੀ ਪ੍ਰਵਾਨਗੀ ਜਾਂ 30 ਸਤੰਬਰ 2019
ਤੱਕ ਦਾ ਸਮਾਂ ਦਿੱਤਾ ਗਿਆ ਹੈ, ਤਾਂ ਇਸ ਸਬੰਧੀ ਸਮੂਹ ਜਿਲਾ ਕੰਟਰੋਲਰ-ਕਮ-ਲਾਇਸੈਂਸਿੰਗ ਅਥਾਰਟੀ ਪੰਜਾਬ ਰਾਜ,
ਆਪਣੇ ਪੱਧਰ ਤੇ ਲਾਇਸੈਂਸ ਨਵਕਰਨ ਕਰਨ ਦੀ ਕਾਰਵਾਈ ਕਰ ਲਈ ਜਾਵੇ।


28/3/19.
ਵਧੀਕ ਡਾਇਰੈਕਟਰ (ਸਪਲਾਈਜ਼)

ਪੰਜਾਬ ਸਰਕਾਰ
ਖੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ਼ ਅਤੇ ਖਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ
(ਸਪਲਾਈਜ਼ ਸ਼ਾਖਾ)

ਮਿਤੀ: 22/11/19

ਸੇਵਾ ਵਿੱਚ,

ਸਮੂਹ ਜਿਲ੍ਹਾ ਕੰਟਰੋਲਰ,
ਪੰਜਾਬ ਰਾਜ ਵਿੱਚ।

ਮੀਮੋ ਨੰ: 5ਸ(8-ਭਾਗ II)2019/588

ਮਿਤੀ: 03/06/2019

ਵਿਸ਼ਾ:-

ਪੁਰਾਣੇ ਤਕਨੀਕ ਵਾਲੇ ਭੱਠਿਆਂ ਨੂੰ ਮਿਤੀ: 30-09-2019 ਤੱਕ ਦਾ ਸਮਾਂ ਦੇਣ ਬਾਰੇ।

ਹਵਾਲਾ ਮੁੱਖ ਦਫਤਰ ਦੇ ਮੀਮੋ ਨੰ: 5ਸ (8-ਭਾਗ II)2019/318-ਏ; ਮਿਤੀ:

28.03.2019 ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ।

2. ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਦੇ ਸਬੰਧ ਵਿੱਚ ਵਿਗਿਆਨ, ਤਕਨਾਲੋਜੀ ਅਤੇ ਵਾਤਾਵਰਨ ਵਿਭਾਗ ਪੰਜਾਬ ਚੰਡੀਗੜ੍ਹ ਵੱਲੋਂ ਪ੍ਰਾਪਤ ਹੋਏ ਪੱਤਰ NO/48/2019-STE(5)/3-6, ਮਿਤੀ: 28-05-2019, ਅਨੁਸਾਰ ਪੁਰਾਣੇ ਭੱਠਿਆਂ ਨੂੰ ਚਲਾਉਣ ਮਿਤੀ: 01-02-2019 ਤੋਂ ਲੈ ਕੇ ਮਿਤੀ: 30-09-2019 ਤੱਕ ਦਾ ਸਮਾਂ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਇਸ ਦੇ ਨਾਲ ਉਨ੍ਹਾਂ ਵੱਲੋਂ ਇਹ ਲਿਖਿਆ ਹੈ ਕਿ ਪੰਜਾਬ ਰਾਜ ਦੇ ਭੱਠੇ ਤੇ 30,000 ਤੋਂ ਘੱਟ ਇੱਟ ਤਿਆਰ (ਪ੍ਰਤੀ ਦਿਨ) ਹੁੰਦੀ ਹੈ ਤਾਂ ਭੱਠਾ ਮਾਲਕ 20,000/- ਰੁਪਏ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ, ਅਤੇ ਜਿਨ੍ਹਾਂ ਭੱਠਿਆਂ ਤੇ 30,000 ਤੋਂ ਵੱਧ ਇੱਟ ਤਿਆਰ (ਪ੍ਰਤੀ ਦਿਨ) ਹੁੰਦੀ ਹੈ ਤਾਂ 25000/- ਰੁਪਏ ਪ੍ਰਤੀ ਮਹੀਨਾ ਜਮ੍ਹਾਂ ਕਰਵਾਉਣਗੇ। ਇਸ ਲਈ ਆਪ ਨੂੰ ਪੱਤਰ ਦੀ ਕਾਪੀ ਭੇਜਦੇ ਹੋਏ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉੱਕਤ ਪੱਤਰ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ, ਜਿਲ੍ਹੇ ਵਿੱਚ ਪੈਦੇ ਭੱਠਿਆਂ ਸਬੰਧੀ, ਬਤੌਰ ਜਿਲ੍ਹਾ ਕੰਟਰੋਲਰ-ਕਮ-ਲਾਇਸੈਂਸਿੰਗ ਅਥਾਰਟੀ, ਪੰਜਾਬ ਰਾਜ, ਆਪਣੇ ਪੱਧਰ ਤੇ ਭੱਠਿਆਂ ਦੇ ਲਾਇਸੈਂਸ ਸਬੰਧੀ ਬਣਦੀ ਕਾਰਵਾਈ ਕਰ ਲਈ ਜਾਵੇ।

ਨਬੀ:- 4 ਠੀਕ (ਕੁੱਠੀ)

22/11/19

ਵਧੀਕ ਡਾਇਰੈਕਟਰ (ਸਪਲਾਈਜ਼)
ਵਾ: ਡਾਇਰੈਕਟਰ ਖੁਰਾਕ, ਸਿਵਲ ਸਪਲਾਈਜ਼
ਅਤੇ ਖੱਪਤਕਾਰ ਮਾਮਲੇ ਵਿਭਾਗ, ਪੰਜਾਬ।

From

District Controller,
Food, Civil Supplies &
Consumer Affairs, Fazilka.

To

Assistant Environmental Engineer,
Punjab Pollution Control Board, Faridkot.

Memo no- Ni (S)- 2019/ 3368 dated 01.08.2019

Subject:- Regarding compliance of the directions u/s 31-A of the Air (Prevention & Control of Pollution) Act, 1981 issued to the brick kilns in compliance to the orders of Hon'ble National Green Tribunal, New Delhi in District Fazilka.

Reference:- Regarding your office letter no. 3446 dated 26.07.2019.

In regard to above, it is intimated that out of 32 brick kilns whose consents were cancelled by you (list attached), one has been cancelled and the supply of another one brick kiln was suspended by me. Remaining 30 brick kilns were issued notices, reply to these notices were given by District Brick Kiln Association, Fazilka wherein the association demanded one month time as Association had taken up the matter with the Hon'ble Chief Minister and at the Central Government level. In the meantime, in the State Ministers' Cabinet meeting dated 06.03.2019, brick kilns of the State were given time upto 30.09.2019 for adoption of new technology.

The above said subject, has been conveyed vide Chandigarh memo no. 5 S(8-Part-II) 2019/318-A dated : 28.03.2019 and Memo no. 5 S (8-Part II) 2019/588-A dated : 03.06.2019 which are enclosed with this letter are being sent to you for kind information.

DA: As above

Sd/-
District Controller,
Food, Civil Supplies &
Consumer Affairs, Fazilka.

Endst. No.:- Ni (S)-2019/

Dated

A copy of the above is forwarded to the Hon'ble Deputy Commissioner, Fazilka for kind information.

Sd/-
District Controller,
Food, Civil Supplies &
Consumer Affairs, Fazilka.

| | NAME OF B.K.O. | VILLAGE | L.NO. | |
|----|-----------------------------------|-----------------------|-------|-------------------|
| 1 | Anil Kumar BKO | Ghubaya | 59 | Licence Canceled |
| 2 | Batra Industries | Usmen Khera | 53 | Licence Suspended |
| 3 | Surinder Bricks Industry | Miani Basti | 10 | Notice Issued |
| 4 | Batra Bricks Company | Balluana | 11 | Notice Issued |
| 5 | Bajaj BKO | Khuian Sarwar | 23 | Notice Issued |
| 6 | Surinder Kumar Batra | Arniwala Shekh Shuban | 25 | Notice Issued |
| 7 | Raj Kumar Batra BKO | Bajidpur Katian Wali | 28 | Notice Issued |
| 8 | Manpreet Gram Udyog Samiti | Doulat Pura | 42 | Notice Issued |
| 9 | S S Bricks company | Baghe ke Uttar | 47 | Notice Issued |
| 10 | Ahuja Bricks Company | Gobindgarh | 74 | Notice Issued |
| 11 | H.K Batra BKO | Ghallu | 76 | Notice Issued |
| 12 | J.V BKO | Ajam Wala | 84 | Notice Issued |
| 13 | The A D Gram Udyog Samiti (Regd.) | Chandmari | 94 | Notice Issued |
| 14 | Shiv Bricks Industries | Masid Dhani | 150 | Notice Issued |
| 15 | Akal Sahai Gram Udyog Samiti | Khuian Sarwar | 157 | Notice Issued |
| 16 | Shiv Bricks Suppliers | Gobindgarh | 161 | Notice Issued |
| 17 | Ganesh Bricks Company | Danger Khara | 167 | Notice Issued |
| 18 | The Urang Gram Udyog Samiti | Kundal | 168 | Notice Issued |
| 19 | Milkh Raj & Sons BKO | Saidan Wali | 200 | Notice Issued |
| 20 | Guru Kirpal Divya Shakti Bricks | Ghallu | 206 | Notice Issued |
| 21 | Ganpati Bricks Industry | Churi Wala Dhanna | 228 | Notice Issued |
| 22 | S.K.Batra BKO. | Bajidpur Katian Wali | 229 | Notice Issued |
| 23 | Parjapat Int Udyog | Jhotian wali | 243 | Notice Issued |
| 24 | Seema Bricks Industry | Killian Wali | 245 | Notice Issued |
| 25 | Krishna Bricks Company | Ratta Khara | 282 | Notice Issued |
| 26 | Kissan Bricks Industries | Pir Baksh Chohan | 290 | Notice Issued |
| 27 | Raj Kamboj Bricks Co. | Koriyan wali | 293 | Notice Issued |
| 28 | Balaji Bricks Company | Bhagsar | 295 | Notice Issued |
| 29 | C.M Bricks Company | Chak Totian Wala | 318 | Notice Issued |
| 30 | B K Bricks | Jandwala Kharta | 319 | Notice Issued |
| 31 | Nokhwal Bricks Suppliers | Doulat Pura | 321 | Notice Issued |
| 32 | Baba Kali Dass Bricks Industries | Chandmari | 330 | Notice Issued |

Govt. of Punjab
Department of Food, Civil Supplies & Consumer Affairs
(Supply Branch)

From

Director,
Department of Food, Civil Supplies & Consumer Affairs,
Punjab

To

All District Controllers, Punjab

Memo no- 5 S (8- Part II) - 2019/ 318 A dated 28.03.2019

Subject:- Request letter regarding problems faced by brick kiln owners.

Reference:- General Secretary, Brick Kiln Owners Association (Regd.) dated 09.01.2019 and District Controller, Gurdaspur letter no. Ni (S) – 2019/ 154 dated 05.02.2019.

In regard to above subject, those brick kilns whose consent has been cancelled by Punjab Pollution Control Board, license of that brick kilns have been suspended by District Controller-cum-Licensing Authority, if according to the letter issued by Punjab Pollution Control Board/ Department of Science, Technology & Environment, old brick kilns (without zig-zag or those adopted new zig-zag technology) have been given permission to operate or time has been given till 30 September 2019, then action for renewal of licenses may be taken at the level of District Controller-cum-Licensing Authority.

Sd/-
Additional Director (Supplies)

Govt. of Punjab
Department of Food, Civil Supplies & Consumer Affairs
(Supply Branch)

To

All District Controllers, Punjab

Memo no- 5 S (8- Part II) - 2019/ 588 dated 03.06.2019

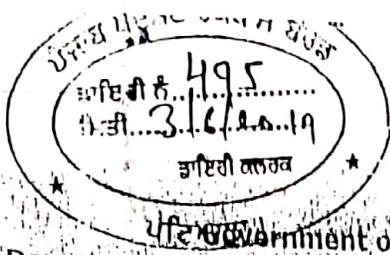
Subject:- Regarding time given till 30.09.2019 to brick kilns having old technology.

Reference:- Head Office memo no. 5 S (8-Part II)-2019/ 318 A dated 28.03.2019.

In regard to above subject, according to the letter received from Department of Science, Technology and Environment, Punjab, Chandigarh issued vide their letter no. NO/48/2019 – STE (5) / 3-6 dated 28.05.2019, old technology brick kilns have been granted time for operation from 01.02.2019 till 30.09.2019. In addition to this , it has also been written by them that brick kilns in the Punjab State who produce less than 30,000 bricks per day are required to deposit Rs. 20,000/- per month and those who produce equal to more than 30,000 bricks per day are required to deposit Rs. 25,000/- per month. Therefore, a copy of above letter is forwarded to you and it is requested that keeping in view of above letter, suitable action be taken as being District Controller – cum- Licensing Authority on all the brick kilns falling in your district.

DA:- 4 Pages

Sd/-
Additional Director (Supplies)
For Director, Department of Food, Civil Supplies & Consumer Affairs ,
Punjab



Government of Punjab
Department of Science, Technology & Environment
(STE Branch)

28/5/2019

No. 10/118/147-STE(2)/114/1422/
dt. 28-05-2019

Order

Whereas, the Central Pollution Control Board vide circular no. A-18011/41/2000 (Part-II) MON/2939 dated 01.07.2016 had issued directions u/s 18 (1) (b) of the Air (Prevention & Control of Pollution) Act, 1981 to the Punjab Pollution Control Board regarding prevention and control of air pollution in non-attainment cities and towns, wherein one of the directions relates to the conversion of natural draft brick kilns to induced draft technology with zig zag setting.

2. And whereas, the Central Pollution Control Board vide letter circular no. IPC-V(SS1)/Brick Kiln/2117/4897 dated 27.06.2017 had issued further directions u/s 18 (1) (b) of the Air (Prevention & Control of Pollution) Act, 1981 to the Punjab Pollution Control Board regarding prevention and control of air pollution in different type of brick kilns and desired the status on conversion of natural draft to induced draft Brick Kiln (with rectangular kiln shape and zig-zag brick setting).

3. And whereas, in the background of the directions issued by the Central Pollution Control Board, the Punjab Pollution Control Board vide circular No: SEE (HQ-2)/2017/1043 dated 08.11.2017 had directed brick kilns to adopt zig-zag technology on or before 31.03.2019, which date was advanced by the Hon'ble National Green Tribunal to 31.01.2019 vide order dated 24.10.2018 passed in Appeal no. 251 of 2018.

4. And whereas, the Ministry of Environment, Forest & Climate Change vide notification no. G.S.R 233 (E) dated 15.03.2018 has directed that all new brick kilns shall be allowed only with zig-zag or vertical method of brick making and shall comply with the new standards as stipulated in the notification and that the existing brick kilns which are not following zig zag or vertical method shall be converted so as to adopt zig zag or vertical method within a period of one year, in case of kilns located near non-attainment cities and two years for other kilns. Further, in cases where CPCB/SPCB/PPC has separately laid down timelines for conversion, such orders shall prevail. The draft notification is yet to be finalized by the Ministry of Environment, Forest & Climate Change.

5. And whereas, the Hon'ble National Green Tribunal vide order dated 22.01.2019 passed in OA no 718 of 2017 titled as Anil Kumar Vs. Union of India & Others had directed the Central Pollution Control Board to call for reports with regard to compliance with directions issued by the CPCB on 27.06.2017, from the States of Uttar Pradesh, Uttarakhand, Haryana, Punjab and look into as to whether the aforesaid directions have been complied with. It is mentioned in the order dated 22.01.2019 that in case of failure

MS
SEE(HQ)
SEE(HQ-II)

Keval
30/5/19

on the part of the State Pollution Control Boards to comply with the directions passed by the CPCB, then, action against such States be taken, in accordance with law.

6. And whereas, the matter was considered by the Government in consultation with various stakeholders and it was observed that the action taken by the regulatory authority and the technology provider and the expert agency namely Punjab State Council for Science & Technology with regard to the conversion of conventional brick kilns to induced draft technology with zig zag setting is not adequate at the ground level due to limited availability of skilled manpower and involvement of different Departments of the State Government.

7. And whereas, as per current status there are about 2820 operative brick kilns in the State of Punjab out of which 524 brick kilns have adopted induced draft technology with zig zag setting and 679 more have applied for conversion into induced draft technology with zig zag setting.

8. And whereas, there are some key challenges in the adoption of the said technology such as availability of adequate manpower with technology provider for fast diffusion of technology, engagement of services of technology provider for implementation of technology, limited availability of trained manpower for kiln construction and operation, availability of induced draft fan and other service providers, poor quality of construction/non-adherence to the design specifications and poor weather conditions.

9. And whereas, apart from the above there are certain other aspects of the matter which have also been considered such as dependence of 200-250 persons and their family members per brick kiln for their livelihood (directly or indirectly), steep rise in the price of bricks affecting the general public, socio-economic consequences and closure of development works, if all the brick kilns having natural draft technology remain closed till the adoption of induced draft technology with zig zag setting.

10. And whereas, the Punjab State Council for Science and Technology has now prepared a comprehensive action plan for expediting the conversion of natural draft brick kilns to induced draft brick kiln with zig zag setting and a copy of the same is enclosed herewith.

11. And whereas, in furtherance to the directions, notification and circular aforementioned and considering the order dated 22.01.2019 passed by the Hon'ble National Green Tribunal in OA no. 718 of 2017, comprehensive guidelines and directions are required to be issued in the matter to various Departments and other organizations in order to ensure time bound conversion of all the brick kilns to induced draft technology with zig zag setting.

12. And whereas, in the exercise of its powers and performance of its functions, the State Government is empowered to issue directions under section 5 of the Environment

(Protection) Act, 1986 to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

13. And whereas, the matter has been considered by the Council of Ministers in its meeting held on 03.03.2019 and the Council of Ministers was satisfied that directions be issued under section 5 of the Environment (Protection) Act, 1986 for implementing comprehensive action plan for conversion of all the brick kilns in the State to induced draft technology with zig zag setting.

14. And whereas after considering all the aspects of the matter, the Government has decided to regulate the process of conversion of brick kilns to induced draft technology with zig zag setting by issuing directions under section 5 of the Environment (Protection) Act, 1986 as under:

- (i) The brick kilns situated within non-attainment cities shall not be allowed to operate without adopting the induced draft technology with zig zag setting in compliance with the directions dated 01.07.2016 issued by the CPCB.
- (ii) No new brick kiln shall be allowed to be established in the State of Punjab without having induced draft technology with zig zag setting.
- (iii) No conventional brick kiln with natural draft technology shall be allowed to operate beyond 30.09.2019.
- (iv) The brick kilns which are continuing to operate and are in the process of conversion to induced draft technology with zig zag setting/ yet to start the process of such conversion are required to pay environmental compensation on the basis of 'polluter pays principle' to the Punjab Pollution Control Board with effect from 01.02.2019 till the adoption of induced draft technology with zig zag setting as under:
 - (i) Rs. 25000 per month for kiln of capacity equal to or more than 30000 bricks per day.
 - (ii) Rs. 20000 per month for kiln of capacity less than 30000 bricks per day.
- (v) The Punjab Pollution Control Board shall ensure that the brick kilns operate in compliance with the code of practice prescribed by the CPCB as well as of the State Pollution Control Board.
- (vi) The Department of Food & Civil Supplies being licensing authority will create awareness and mobilize the brick kilns for conversion to induced draft technology with zig zag setting.

- (vii) The Department of Science & Technology through Punjab State Council for Science & Technology will provide necessary technical assistance for implementation of the action plan.
- (viii) The Department of Power shall ensure to provide 15 HP power connection as required by the brick kilns for running the Induced Draft fan.
- (ix) The Deputy Commissioners shall monitor the progress of the activities to be performed under the action plan at the District level.

15. In case of failure to comply with the directions aforementioned, action in accordance with the provisions of the Environment (Protection) Act, 1986 shall be taken.

Dated, Chandigarh,
The 27th May, 2019

R.K. Verma, IAS
Principal Secretary to Govt. of Punjab,
Department of Science, Technology & Environment

Endst.No.10/48/2019-STE(5)/

Dated, Chandigarh, the:

A copy the above is forwarded to the Chief Principal Secretary to Chief Minister, Punjab for information.

Additional Secretary

Endst.No.10/48/2019-STE(5)/1191112/3-6

Dated, Chandigarh, the: 28-05-2019

A copy the above is forwarded to the following for information and necessary action:-

1. Principal Secretary, Department of Food, Civil Supplies and Consumers Affairs.
2. Principal Secretary, Department of Power.
3. Chairman, Punjab Pollution Control Board, Patiala.
4. Executive Director, Punjab State Council for Science and Technology.

Additional Secretary

Endst.No.10/48/2019-STE(5)/

Dated, Chandigarh, the:

A copy the above is forwarded to all the Deputy Commissioners, Punjab for information and necessary action.

Additional Secretary